

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI



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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/187/ (IB)/2017  
NAME OF THE PETITIONER(S) : VENTUREAST PROACTIVE FUND LLC  
NAME OF THE RESPONDENT(S) : LATTICE BRIDGE INFOTECH PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1.	SRI VARSHINI	Counsel for Respondent	
2.	Surya C	Counsel for Petitioner	

**ORDER**

Counsels for both the parties are present. The compromise dated 23.08.2012 provides that in case the amount agreed to be paid to the Petitioner is not paid, then the Petitioner will be at liberty to revive the petition. The prayer made by the Applicant in CA/176/2017 is not opposed by the Counsel for the Respondent. Therefore, CP/32/2010 stands revived. The Petitioner has also filed one Application for amendment of the petition to which he made preliminary arguments. Counsel for the Respondent is given final opportunity to file counter in the Application for amendment of the petition. Thereafter, rejoinder will be filed by the Counsel for the Applicant. TCP/187/IB/2017 stands clubbed with CP/32/2010. Matter is posted for arguments. Put up on 15.01.2018 at 10.30 A.M.

-sel-  
MEMBER (JUDICIAL)

ghk